

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00354/2019

Jabalpur, this Tuesday, the 23rd day of April, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Jagdish Prasad Patel, aged approx. 64 yrs, S/o Late Ram Swaroop Patel, R/o 1375 D.P. Mishra Ward Lalmati Kachhiyana Jabalpur-4820001
-Applicant

(By Advocate-**Shri Ashutosh Joshi**)

V e r s u s

1. The Union of India, Ministry of Defence, Through the Secretary, Department of Defence Production Ministry of Defence, Govt. of India, 135 South Block New Delhi 110011
2. The Chairman-cum-DGOF/The Secretary, Ordnance Factory Board, Aayudh Bhawan, 10-A Shaheed Khudiram Bose Marg Kolkata-700 001
3. The Principal Controller of Accounts (Fys), Aayudh Bhawan, 10-A Shaheed Khudiram Bose Marg Kolkata 700001
4. The Sr. General Manager, Gun Carriage Factory Jabalpur 482075
- Respondents

(By Advocate-**Shri S.P. Singh**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant was working with the Gun Carriage Factory Jabalpur and he was superannuated on 30.06.2015.

2. A case was registered against the applicant by Central Bureau of Investigation. In terms of letter dated 09.04.2018 (Annexure A/7) it has been stated that CBI vide their letter dated 19.08.2016 informed the department that closer of the concerned case has been filed before the Special Judge Court, C.B.I, Jabalpur and therefore withheld pensionary benefits can be released. Accordingly, an order was issued on 26.12.2016 and was sent to the bank on 04.01.2017 regarding payment of interest, as per Rules 68(1) and 68(2) of the Central Civil Services (Pension) Rules, 1972. GCF Jabalpur vide letter dated 22.10.2018 (Annexure A/10) has informed the applicant that the entire case has already been sent to Ordnance Factory Board Kolkata on 18.04.2018.

3. Learned counsel for the applicant submits that he has still not been paid the interest.

4. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondent-department decides the case pending with them as intimated to them vide letter dated 22.10.2018 (Annexure A/10) in a time bound manner.

5. Shri S.P. Singh, learned Senior Central Govt. Standing counsel appears on receipt of advance copy of Original Application

and submits that he has no objection if this O.A. is decided in above terms.

6. Accordingly, at admission stage, without going into the merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to finalize the case of the applicant in regard to interest on delayed payment of gratuity as per rules, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order and the same shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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